

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 190 of 2019**

**IN THE MATTER OF:**

**Deloitte Haskins & Sells LLP.**

**....Appellant**

**Vs.**

**Union of India  
Through Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Aayushi Sharma, Advocates.**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**

**Company Appeal (AT) No. 193 of 2019**

**IN THE MATTER OF:**

**Kalpesh J. Mehta**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Aayushi Sharma, Advocates.**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**

**Company Appeal (AT) No. 194 of 2019**

**IN THE MATTER OF:**

**Udayan Sen.**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Aayushi Sharma, Advocates.**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.  
With**

**Company Appeal (AT) No. 195 of 2019**

**IN THE MATTER OF:**

**Shrenik Baid & Ors.**

**....Appellants**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Aayushi Sharma, Advocates.**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**

**Company Appeal (AT) No. 196 of 2019**

**IN THE MATTER OF:**

**N Sampath Ganesh**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Aayushi Sharma, Advocates and  
Mr. Raghav, Advocate.**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**  
**Company Appeal (AT) No. 197 of 2019**

**IN THE MATTER OF:**

**BSR & Associates LLP** **....Appellant**

**Vs.**

**Union of India,** **....Respondents**  
**Ministry of Corporate Affairs & Ors.**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Aayushi Sharma, Advocates and Mr. Raghav, Advocate.**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**  
**Company Appeal (AT) No. 205 of 2019**

**IN THE MATTER OF:**

**Milind Patel** **....Appellant**

**Vs.**

**Union of India,** **....Respondents**  
**Through Ministry of Corporate Affairs & Ors.**

**Present:**

**For Appellant:**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**  
**Company Appeal (AT) No. 206 of 2019**

**IN THE MATTER OF:**

**Neera Saggi** **....Appellant**

**Vs.**

**Union of India & Ors.** **....Respondents**

**Present:**

**For Appellant:**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**

**Company Appeal (AT) No. 207 of 2019**

**IN THE MATTER OF:**

**Rajesh Kotian**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**Present:**

**For Appellant:**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**

**Company Appeal (AT) No. 211 of 2019**

**IN THE MATTER OF:**

**Manu Kochhar**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Anr.**

**....Respondents**

**Present:**

**For Appellant:**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**

**Company Appeal (AT) No. 212 of 2019**

**IN THE MATTER OF:**

**Deepak Jagdish Pareek**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs**

**....Respondent**

**Present:**

**For Appellant:**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**

**Company Appeal (AT) No. 214 of 2019**

**IN THE MATTER OF:**

**Surinder Singh Kohli**

**....Appellant**

**Vs.**

**Union of India,**

**....Respondents**

**Ministry of Corporate Affairs & Ors.**

**Present:**

**For Appellant:**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**

**Company Appeal (AT) No. 215 of 2019**

**IN THE MATTER OF:**

**Uday Ved.**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**Present:**

**For Appellant:**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**

**Company Appeal (AT) No. 221 of 2019**

**IN THE MATTER OF:**

**Subhalakshmi Panse**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**Present:**  
**For Appellant:**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates.**

**With**  
**Company Appeal (AT) No. 222 of 2019**

**IN THE MATTER OF:**

**Udayan Sen** **....Appellant**

**Vs.**

**Union of India Through Ministry of Corporate Affairs & Ors.** **....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Aayushi Sharma, Advocates.**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates**

**With**  
**Company Appeal (AT) No. 223 of 2019**

**IN THE MATTER OF:**

**Kalpesh Mehta** **....Appellant**

**Vs.**

**Union of India Through Ministry of Corporate Affairs & Ors.** **....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Aayushi Sharma, Advocates.**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates**

**With**  
**Company Appeal (AT) No. 224 of 2019**

**IN THE MATTER OF:**

**Deloitte Haskins & Sells LLP** **....Appellant**  
**Vs.**  
**Union of India Through Ministry of Corporate Affairs & Ors.** **....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Aayushi Sharma, Advocates.**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates**

**With**  
**Company Appeal (AT) No. 225 of 2019**

**IN THE MATTER OF:**

**Shahzaad Dalal** **....Appellant**  
**Vs.**  
**Union of India through Ministry of Corporate Affairs & Ors.** **....Respondents**

**Present:**

**For Appellant:**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates**

**With**  
**Company Appeal (AT) No. 230 of 2019**

**IN THE MATTER OF:**

**C. Sivasankaran** **....Appellant**  
**Vs.**  
**Union of India Ministry of Corporate Affairs, through Regional Director & Ors.** **....Respondents**

**Present:**

**For Appellant:**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates**

**With**  
**Company Appeal (AT) No. 285 of 2019**

**IN THE MATTER OF:**

**Renu Challu**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**Present:**

**For Appellant:**

**For Respondents: Mr. Karan Khanna and Mr. George Varghese, Advocates**

**ORDER**

**30.03.2020** Upon mentioning by Shri Arun Kathpalia, learned Senior Advocate and having regard to the unprecedented situation arising out of spread of COVID19 virus declared a pandemic and lockdown/ shutdown ordered by Central Government/ State Governments to contain it, we direct that while calculating the period of further extension of interim order dated 5<sup>th</sup> March, 2020 by four weeks, the period of lockdown/ shutdown declared by Central Government/ State Governments, which is to last upto 14<sup>th</sup> April, 2020, shall be excluded. In the event of lockdown/ shutdown period being further extended, the exclusion period shall also include such period of extension.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

Ash/GC